

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVERNMENT OF INDIA**

**Tele No.24608711  
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**Upbhokta Nyay Bhawan  
'F'Block, GPO Complex,  
INA, New Delhi – 110 023**

No.A-2/Listing/NCDRC/2020

16<sup>th</sup> March, 2020

**CIRCULAR**

The Government of India vide its Notification No.Z-21020/14/2020-PH dated 5<sup>th</sup> March, 2020 has advised that mass gathering may be avoided, and if possible, be postponed till the spread of COVID-19 Novel Coronavirus disease is contained. The Public Health Experts have also advised against public gatherings, so as to ensure safety and wellbeing of the advocates, litigants, visitors and staff members etc. It has therefore, been decided to adjourn all the matters listed till 15.4.2020, before this Commission, including the matters listed in Registrar's Court. However, the matters in which urgent hearing is required, will be listed before and heard by the Bench.

2. The following matters will be treated as the matters requiring urgent hearing:
  - (i) The matters in which an immediate stay of the execution proceedings or of an order passed in such proceedings is sought, and such an order cannot be deferred till the next date of hearing.
  - (ii) The matters in which stay of the arrest warrants or recovery certificate issued, or directed to be issued, or of the sentence passed by a Consumer Forum is sought.
  - (iii) Any other matter which, in the opinion of the Listing Officer requires urgent hearing.
3. The matters in which most urgent hearing is sought will be mentioned before the Listing Officer Mr. Iqbal Ahmed, Deputy Registrar in Registrar's Court on the 4<sup>th</sup> Floor and will require his approval for such listing. The application for the urgent hearing will be accompanied by the affidavit of the applicant.

If an Advocate or a party in person is not satisfied with the decision of the Listing Officer, he will be entitled to mention the matter before the concerned Bench for urgent listing.

4. Only the Advocate who has to argue the most urgent matter, accompanied by only one party, will be allowed to enter the Court Rooms.
5. The office of the Commission will remain open on every working day during prescribed hours and the filing of the fresh matters will continue as usual. The new matters, however, will not be listed for hearing till 15.4.2020, unless an urgent hearing in terms of this Circular is allowed.



6. The next dates of hearing in the matters listed till 15.4.2020 is notified as per Annexure-A on the website of the Commission [ncdrc.nic.in](http://ncdrc.nic.in) and shall also be displayed on the Notice Board outside the premises of the Commission.

7. Till 15.4.2020, the Cause List shall include only those matters, in which urgent hearing is allowed.

8. No Advocate, Party, Staff Member, Visitor or other person will be allowed to enter the premises of the Commission if he is suffering from COVID-19 Novel Coronavirus disease or if he has any of symptoms of COVID-19 Novel Coronavirus such as fever, dry-cough or breathlessness.

9. The advocates and the litigants entering the premises of the Commission will ensure that no material filed or brought by them is contaminated in any manner.

**BY ORDER**



**(S. Hanumantha Rao)  
Joint Registrar**

Copy to:-

1. Sr. PPS to Hon'ble President - with a request to place this Circular before the Hon'ble President.
2. PS to Hon'ble Member(s) - with a request to place this Circular before the respective Hon'ble Member.
3. Deputy Registrar, NCDRC
4. Assistant Registrar(s), NCDRC
5. Court Masters (Non-shorthand)
6. Notice Board
7. SO (IT) – with a request to upload the Circular on the website of the National Commission.
8. All the concerned.



**(S. Hanumantha Rao)  
Joint Registrar**

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVT. OF INDIA**

(Constituted under the Consumer Protection Act, 1986)

**NOTICE**

16<sup>th</sup> March, 2020

The matters listed before the National Consumer Disputes Redressal Commission upto 15.04.2020 stand adjourned in the following manner.

| Present Date of Hearing | New Date of Hearing |
|-------------------------|---------------------|
| 16.03.2020              | 01.07.2020          |
| 17.03.2020              | 02.07.2020          |
| 18.03.2020              | 03.07.2020          |
| 19.03.2020              | 06.07.2020          |
| 20.03.2020              | 07.07.2020          |
| 23.03.2020              | 08.07.2020          |
| 24.03.2020              | 09.07.2020          |
| 25.03.2020              | 10.07.2020          |
| 26.03.2020              | 13.07.2020          |
| 27.03.2020              | 14.07.2020          |
| 30.03.2020              | 15.07.2020          |
| 31.03.2020              | 16.07.2020          |
| 01.04.2020              | 17.07.2020          |
| 03.04.2020              | 20.07.2020          |

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|            |            |
|------------|------------|
| 07.04.2020 | 21.07.2020 |
| 08.04.2020 | 22.07.2020 |
| 09.04.2020 | 23.07.2020 |
| 13.04.2020 | 24.07.2020 |
| 14.04.2020 | 27.07.2020 |
| 15.04.2020 | 28.07.2020 |

The matters requiring urgent hearing will be listed before the concerned Bench in terms of the Office Circular No.A-2/Listing/NCDRC/2020 dated 16<sup>th</sup> March, 2020, available on the Website of this Commission and displayed on the Notice Board.

**BY ORDER**



**(S. Hanumantha Rao)**  
**Joint Registrar**